

(c) the details of the steps taken by Government in consultation with the State Governments for proper utilization of the fund for the welfare of construction workers in the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) No, Sir. As per information received from the State Governments, ` 2859.86 Crore, that is 17.63 percent, has been spent for the welfare of the construction workers out of the total cess amounting to ` 16214.51 Crore collected till 31.12.2014.

(b) The main reason for low level of utilization of fund is the failure of the State building and other construction Workers Welfare Boards to properly formulate and operate welfare schemes for the workers as mandated under the Building and Other Construction Workers (Regulation of Employment and Condition of Service) Act, 1996.

(c) The Central Government has been issuing directions to the State Governments and their Boards for proper utilization of fund and providing social security coverage to the building and other construction workers. Such directions under Section 60 of the Act have been issued on 27.09.2010, 12.07.2013, 27.02.2014 and 16.10.2014, requiring the States *inter-alia*, to mandatorily provide welfare schemes for the workers covering death benefits, accident benefits, funeral assistance, education assistance, pension for persons not able to work due to old age/disability, medical insurance, assistance for purchase of tools, skill upgradation, maternity benefits and grant for repair and construction of houses.

Reform of labour laws

1513. DR. BHALCHANDRA MUNGEKAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the five labour laws are creating hurdles in employment generation, if so, the details thereof;

(b) the reforms the Ministry proposes to bring in the labour laws mentioned at (a) above; and

(c) the details of the process through which those reforms will create more employment?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Ministry of Labour and Employment is not aware of such specific 5 labour laws that are creating hurdles in the employment generation.

(b) and (c) In view of (a) above, question does not arise.

ESI Medical College at Gulbarga

1514. SHRI BASAWARAJ PATIL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Gulbarga Employees' State Insurance Corporation (ESIC) Medical College, Hospital and allied activities will come under the Ministry;
- (b) how much expenses accrued on this and what is the progress report;
- (c) the number of people who are getting benefit; and
- (d) the steps taken by the Ministry for better use of this infrastructure?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Employees' State Insurance Corporation (ESIC) Medical College, Hospital, Gulbarga and allied medical education institutions are under the administrative control of the ESI Corporation, an autonomous organization under Ministry of Labour & Employment.

(b) And (c) (ESIC) Medical College, Gulbarga has been started through tie-up arrangements with District Civil Hospital, Gulbarga. As on 30.09.2014 an expenditure of ` 1270.26 crore has been incurred on this project. The MBBS Course has commenced from academic session 2013-14. 100 MBBS students were admitted each in 2013-14 and 2014-15.

(d) The ESIC has sought consent of State Government of Karnataka for taking over the ESIC Medical College and Hospital, Gulbarga. The State Government of Karnataka has in-principle agreed to take over the said Medical College. Further discussion for deciding modalities with the State Government is under way.

Migrant workers

1515. SHRI T. RATHINAVEL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state: